

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 184/7/NCLT/AHM/2017

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017**

Name of the Company: Tata Capital Financial Service Ltd.
V/s.
Dushion Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Himanshu Desai	Advocate	Tata Capital	
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2.

ORDER

Learned Advocate Mr. Himanshu Desai present for Financial Creditor/Petitioner.
None present for Respondent.

Proof of service of copy of application on Respondent filed.

Petitioner is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondent along with copy of order under acknowledgment.

Respondent shall file its objections, if any, serving a copy in advance to petitioner.

List the matter on 06.12.2017 for objections of Respondent, if any, and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 29th day of November, 2017.